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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 12.9.94.

OA 299/94.

SURESH CHAND DUBEY

... APPLICANT.

vs.

UNION OF INDIA & OTHERS

... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.  
HON'BLE MISS USHA SEN, MEMBER (A).

For the Applicant ... SHRI ASHOK GAUR.

For the Respondents ... NONE.

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the applicant. Applicant's contention is that he has filed the objections Annexure A-5 dated and Annexure A-7 dated 16.5.94. His objections have been filed before the Dy. C.O.S., Western Railway, Kota.

2. These objections should be filed before the Enquiry Officer and the Enquiry Officer will decide the objections according to law taking into consideration the submissions made by the applicant. If the Enquiry Officer fails to decide the objections then the applicant will have a right to approach the Tribunal again. However, we think that the Enquiry Officer will not give him an opportunity to do so and he will decide the objections according to law.

3. The OA stands disposed of accordingly with no order as to costs.

*Ush*  
( USHA SEN )

MEMBER (A)

*D.L. Mehta*  
( D.L. MEHTA )  
VICE CHAIRMAN